

National Company Law Tribunal
Allahabad Bench
Allahabad

CP No. 1(ND)/2012



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2016.

NAME OF THE COMPANY: Sh. Kanti Prasad Agarwal & Ors.

Vs.

M/s Kalia Devi Real Estate Ltd.

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
1.	Sh. K. Prasad	Proprietor	Respondent	
2.	A. K. Singh	Attorney	Respondent	

Order dated 22.11.2016

CP No.1/(ND) /2012 Sh. Kanti Prasad Agarwal & Ors. Vs.

M/s Kalia Devi Real Estate Ltd.

Application is filed for adjournment stating that both the groups have appointed arbitrator for settlement of disputes. In view of the fact that the dispute relating to the company is between members of the family, the adjournment application is allowed and matter is ordered to be listed on 20th January, 2017.

List on 20.01.2017.


SH. V. S. R. AVADHANI (Judicial Member)


SH. H. P. CHATURVEDI (Judicial Member)

Dated 22.11.2016